

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Appellate Jurisdiction)
S.A. No. 29 of 2015

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|---------------------------------|------|-------|-------------------|
| Nand Kishore Chaudhary & Others | | | Appellants |
| Versus | | | |
| Paras Nath Keshri | | | Respondent |

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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| For the Appellants | : None. |
| For the Respondent | : Mr. Kundan Kumar Ambastha, Advocate. |

07/25.03.2021.

It appears that counsel for the appellants has not appeared on 18.03.2021 and also today on repeated calls, neither learned counsel for the appellants has appeared nor informed learned counsel for the respondent, regarding any adjournment, but by way of last chance, this Court is adjourning this case.

List this case after Holi Vacation.

However, it is made clear that on the next date, after Holi Vacation if nobody will appear on behalf of the appellants, this Court constrains to dismiss this appeal on the ground that appellants have lost interest in this appeal.

(Kailash Prasad Deo, J.)

Sunil/-